IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-265(PB)/2017

IN	THE	MAT	TER	OF:

Sh. Kanaiha Lal Banerjee & Anr.Petitioners

AMR Infrastructure Ltd.Respondent

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s)

Shri Atul Nagrajan, Mr. Harshvardhan Jha,

Ms. Mayuri Shukla, Advocates

For the Respondent(s):

ORDER

Learned Counsel for the petitioner states that petitioner may be permitted to withdraw the petition with liberty to file fresh one on the same cause of action in the wake of judgment passed by the National Company Law Appellate Tribunal in Company Appeal (AT) (Insolvency) No. 07 of 2017 in the matter of Nikhil Mehta & Sons vs. AMR Infrastructure Ltd. decided on 21.07.2017.

The prayer made by the learned Counsel is accepted and liberty is granted in terms of the prayer made.

(IB)-265 (PB)/2017 stands disposed of.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(R. VARADHARAJAN) (MEMBER JUDICIAL)

16.08.2017 V.Sethi